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SECTION - I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 18 (RE-2006)/2004-09

NEW DELHI : Dated 12th June, 2006

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09 and Paragraph 1.1 of Handbook of Procedures (Vol.1), the Director General of Foreign Trade hereby makes the following amendments in Public Notice No. 7(RE-2006)/2004-09 dated 9.5.2006.

(1) Sl.No. (ii) of Para 2 will be amended to read as follows:

(ii) Imports will be made by **31st March, 2007.**

(2) Sl. No. (iv) of Para 2 will be amended to read as follows:

(iv) The import will be allowed into India only through the following ports, namely, Nhava Sheva, Kandla, Kolkatta, Chennai, Vishakhapatnam , Mundra and **Mumbai.**

This issues in public interest.

Sd/-

(K. T. CHACKO)
Director General of Foreign Trade

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